

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36 Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Petition No. 163/TT/2013

Date: 18.5.2015

To

The Deputy General Manager
Power Grid Corporation of India Limited
SAUDAMINI, Plot No. 2
Sector-29, Gurgaon-122001

Subject: Determination of transmission tariff for 500 MVA 400/220 KV ICT at Moga (DOCO: 1.7.2013) under the Augmentation of Transformation capacity in NR- Part A for Tariff Block 2009-14 in NR

Sir,

With reference to petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 1.6.2015:-

- (i) From where this 500 MVA ICT has been diverted. Is it a new ICT or an existing one and whether it was kept as spare? Clarify that under which petition the tariff for the diverted 500 MVA ICT was claimed, its balance useful life, gross block and cumulative depreciation.
- (ii) Gross block of existing 250 MVA ICT being replaced, its date of replacement and cumulative depreciation of existing ICT.

Yours faithfully,

sd/-
(V. Sreenivas)
Deputy Chief (Legal)